

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 111
1A(I.B.C)/1207(CH)2024
1A(I.B.C)/1479(CH)2024
And
CP(IB) No. 33/Chd/Pb/2022

IN THE MATTER OF:

Punjab National Bank

...

Petitioner

Versus

Rehat Mehra

...

Respondent

Under Section: 95, IBC 2016 and 60(5)
Rule : 11 of NCLT, 2016

Order delivered on 01.07.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. H.S. Bhatia, Advocate

For the RP : Mr. Arpit Chawla, Advocate with Mr. Chanchal Dua,
RP in person through video-conferencing Mode.

ORDER

Heard the submissions made by the learned counsel for the parties. Let once again notice to be served to the creditors by the RP or his counsel for filing their objections, if any. Let the same be filed within two weeks. The report shall be taken on record once RP/his counsel confirms the service of notice on the creditors along with the copy of the report. Post this matter after two weeks. Let the matter be posted to 05.08.2024.

Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)